

R.N.I.No. TELMUL/2016/73158.
HSE No. 1051/2023-2025.

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RULES SUPPLEMENT TO PART-II
EXTRAORDINARY
OF

THE TELANGANA GAZETTE
PUBLISHED BY AUTHORITY

No. 91] HYDERABAD, SATURDAY, MARCH 4, 2023.

NOTIFICATIONS BY HEADS OF DEPARTMENTS Etc.

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

WRIT PROCEEDING RULES - AMENDMENT TO RULE 18 OF
WRIT PROCEEDINGS RULES, 1977, HIGH COURT FOR THE
STATE OF TELANGANA.

NOTIFICATION NO.02/SO/2023.

ROC.No.419/SO/2023

In exercise of the powers vested under Article 225 of the Constitution of India and all other powers hereunto enabling, the High Court for the State of Telangana hereby makes the following amendment to 18 of the Rules, by deleting the sub-rule (iii) of Rule 18 and the sub-rule (iv) & (v) shall be renumbered as sub-rule (iii) & (iv) respectively and also deleting the

G-775.

[1]

words "order appealed against" occurring in the 4th line of the in the first proviso of the said Rule.

The recasted Rule is as under:

"18 Such memorandum shall be accompanied by:-

- (i) The court fees prescribed there for;
- (ii) Proof of service or notice on all the parties who had appeared at the hearing of petition.
- (iii) Two additional copies of the memorandum; and
- (iv) Two copies of all other papers on which the appellant intends to rely.

Provided, that whenever any case is referred to Full Bench or Larger Bench, the counsel for the petitioner or the Appellant, as the case may be, shall furnish additional sets of papers (Copies of the Writ petition or Writ Appeals and the copies of all other papers) on which the petitioner / Appellant intends to rely. The Registry shall inform the counsel concerned regarding the reference to the Full Bench /Larger Bench. Number of additional sets to be filed shall be the number of Judges comprising the said Bench plus two (for record), in addition to as many copies as there be Respondents, within one week from the date of communication by the Registry.

Provided, further that the Registry shall prepare as many copies of the Order/Orders of reference as the strength of the Judges comprising the Full Bench / Larger Bench."

Hyderabad,
02-03-2023.

(Sd/-)
Registrar General

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

Endt.Roc.No.419/SO/2023

Dated: 13.03.2023

"COMMUNICATED."

REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice.
- 2) All the Personal Secretaries to all the Hon'ble Judges.
- 3) All the Registrars, High Court for the State of Telangana.
- 4) The Assistant Registrar, Incharge New Filing Section.
- 5) The Section Officers, Central Filing Section: A) Writ Scrutiny + Motion
B) Crl. Scrutiny C) CRP Scrutiny D) Appeal Scrutiny E) Judicial Scrutiny
Writ (Service) Section, Writ (Non-service) and Writ (D.B) Section